

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 101 OF 2019 &
IA NO. 1859 OF 2018 & IA NO. 1858 OF 2019**

Dated: 25th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

JSW Energy Limited

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s)

: Mr. Janmali Manikala
Ms. Raveena Dhamija

Counsel for the Respondent(s)

: Mr. Buddy A. Ranganadhan
Mr. Raunak Jain
Ms. Stuti Krishn for R-1

Mr. Anup Jain for R-2

Ms. Surabhi Guleria
Mr. Sudhanshu S. Choudhari for R-3

ORDER

IA NO. 1858 OF 2018

(Application for exemption from filing certified copy of impugned order)

For the reasons set out in the application, the IA is allowed.

APPEAL NO. 101 OF 2019

Admit.

Learned counsel for Respondents may file reply on or before 20.05.2019 with advance copy to the other side. Thereafter, rejoinder may be filed by the Appellant on or before 10.06.2019 with advance copy to the other side.

List the matter on **22.07.2019**.

Interim order, if any, shall continue till the next date of hearing.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/pk